

(c) whether the Committee has given any report on the proposed Japanese village near the Goa Coasts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir. An Expert Committee under the Chairmanship of Shri B.B. Vohra has been constituted to examine issues relating to hotel facilities and other related matters in the coastal areas.

(b) The terms of reference of the Committee are:

- (i) To examine the actual regulations and standards presently in force in the coastal areas of the country related to the setting up of tourism and hotel facilities.
- (ii) To examine the rationale and practicality of these regulations and standards in that context.
- (iii) To examine the Coastal Regulation Zone (CRZ) policy issues vis-a-vis the subject of beach resorts.
- (iv) To suggest modifications, if necessary, in these regulations/standards in the context of setting up of tourism and hotel facilities.

The Committee is likely to submit its report by 15th April, 1992.

(c) No, Sir.

Free Coaching in Regional Languages

5403. DR. C. SILVERA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some institutions are providing free coaching in the regional languages;

(b) if so, the details thereof and the languages being taught therein; and

(c) the steps taken by the Government to bridge the gap of languages between people of different regions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Does not arise.

(c) Central Institute of Indian Languages, Mysore (a subordinate office of the Department of Education) is, however, conducting One Year Certificate Course for the general public through Correspondence in Bengali, Tamil and Telugu languages.

[*Translation*]

Criteria for Fixing Price of Levy Sugar

5404. SHRI YASHWANTRAO PATIL: Will the Minister of FOOD be pleased to state:

(a) the factors taken into account while determining the price of levy sugar;

(b) whether the Government have received any representations against the existing criteria for fixing the price of levy sugar,

(c) if so, the action taken or proposed to be taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Levy sugar prices are determined under the provision of Section 3 (3C)

of the Essential Commodities Act, 1955 having regard to –

- (i) Minimum price for sugarcane notified by the Central Government
- (ii) Manufacturing cost of sugar
- (iii) Duty or tax, if any, paid or payable thereon and
- (iv) Securing of a reasonable return on the capital employed in the business of manufacturing sugar

(b) No representation has been received recently against the aforesaid criteria for fixing the price of levy sugar

(c) and (d) Do not arise

Storage of Essential Commodities

5405 SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of FOOD be pleased to state

(a) whether the Government have made

any special arrangements for the storage of wheat rice and sugar that are distributed through Public Distribution System in the areas where the traffic gets blocked for months due to heavy snow-fall, landsliding and excess rains and

(b) if so the names of such areas in the country and the details of the special arrangements made in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI) (a) and (b) Food Corporation of India (FCI) creates and/or hires storage capacity for foodgrains at nodal points in different parts of the country, including hilly areas which are prone to heavy snow-fall, land sliding, excessive rains etc. The details regarding the additional godowns constructed by FCI in the hilly regions during the period 1985-86 to 1991-92 are given in the attached statement. The responsibility of lifting the foodgrains from FCI's godowns, their subsequent storage and distribution through Public Distribution System is that of the concerned State Governments.

STATEMENT

Capacity Completed during 1985-86 to 1991-92 upto February, 1992 in NEF and Hilly Areas of Jammu & Kashmir, Uttar Pradesh and Himachal Pradesh by FCI

(In thousand tonnes)

<i>NEF</i>		
1.	Imphal	2.50
2.	Banderdewa	5.00
3.	Joggighopa	5.00
4.	Kharsang	5.00
5.	Bhalukpong	5.00